

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 751 of 2010

(Arising out of Order-in-Appeal No. CCE/BBSR-I/25/2010 dated 30.08.2010 passed by the Commissioner of Central Excise, Customs & Service Tax, C.R. Building, Rajaswa Vihar, Bhubaneswar-751007)

M/s. Raj Kumar Agarwal, : **Appellant**
M/s. Ganesh Sponge (P) Ltd.,
At- Krishnanagar, Krushnchandrapur,
Po Gilabandha, Angul-759 143

VERSUS

Commissioner Central Excise, Customs & : **Respondent**
Service, Bhubaneswar
C.R. Building, Rajaswa Vihar, Bhubaneswar-751007

APPEARANCE:

None for the Appellant

Shri P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.77881/2024

DATE OF HEARING / DECISION: 04.10.2024

Order: [PER SHRI R. MURALIDHAR]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Operative part of the order was pronounced in open court)

(R. MURALIDHAR)
MEMBER (JUDICIAL)

(RAJEEV TANDON)
MEMBER (TECHNICAL)

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